

The Mizoram State University Act, 2025

Act No. 3 of 2025

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NOTIFICATION

No. H.12018/277/2025-LJD (HTE), the 18th March, 2025: The following Act is hereby published for general information.

"The Mizoram State University Act, 2025" (Act No. 3 of 2025)

(Received the assent of the Governor of Mizoram on 06. 03. 2025)

THE MIZORAM STATE UNIVERSITY ACT, 2025

AN ACT

to provide for the establishment of Mizoram State University and for matters connected therewith or incidental thereto, by clustering and pooling the resources of certain Government colleges and Institute in the State;

Whereas it is expedient to cluster existing Government higher education institutions in the State, into a University to constitute and establish a multidisciplinary teaching, research oriented, and affiliating University having Constituent Colleges;

It is enacted by the Mizoram State Legislature in the Seventy Sixth Year of the Republic of India as follows:-

1. Short Title and Commencement.-

- (1) This Act may be called the Mizoram State University Act, 2025.
- (2) It shall come into force from the date of its publication in the Official Gazette.

2. Definitions.-

In this Act, unless the context otherwise requires:-

- (a) "Academic Council" means the Academic Council of the University;
- (b) "affiliated college," "constituent college" means an institution imparting instruction for the Bachelor's Degree, Integrated and Post-graduate Degree, and other courses recognized

- by the University as Affiliated College and Constituent College, respectively, in accordance with the provisions of this Act;
- (c) "autonomous college" means an institution imparting instruction for the Bachelor's degree, Integrated and Post-graduate degree, and other courses with an autonomous status recognized by the University Grants Commission and, or in accordance with the provisions of this Act;
- (d) "college" means an institution maintained or admitted to its privileges by the University and includes a Constituent or Autonomous or affiliated College;
- (e) "Council" means the University Council of the University;
- (f) "Court" means the Court of the University;
- (g) "Department" means an academic department of the University and designated by it, with reference to a subject or a group of subjects of study in the University;
- (h) "Government" means the Government of Mizoram;
- (i) "Head of the Department" means the Head of the University teaching department who has the status of a Professor or an Associate Professor in the University, and where the University has no such teaching faculty in a subject the person duly appointed, for the time being, by the University;
- (j) "higher education" means the education and research studies leading to the award of a degree or diploma or certificate by the University or an Institution approved by a university recognized by University Grants Commission;
- (k) "institute" means an academic institution of higher education and research, not being a college, associated with and admitted to the privileges of the University or maintained by the University;
- (l) "Principal" means the Head of a college or Institution, or a person duly appointed, for the time being;
- (m) "recognised Institution" means an institution of higher learning recognised by the University, or by University Grants Commission, as the case may be;
- (n) "School Boards," and "Board of Post Graduate Studies," and "Board of Undergraduate Studies" means respectively, the School Boards, Boards of Post Graduate Studies, and Boards of Under graduate Studies of the University established under this Act;
- (o) "school" means a School of Studies of the University:
- (p) "State" means the State of Mizoram;
- (q) "statutes," "ordinances" and "regulations" means, respectively, the Statutes, the Ordinances and the Regulations of the University made under this Act;
- (r) "student or regular student" means a regular student of the University, Institution or College under the privileges of the University;
- (s) "teachers" include Professors, Associate Professors, Assistant Professors, and such other persons as may be appointed for imparting instruction or conducting research in the University or in any College or Institution maintained by the University and are designated as teachers by the Ordinances;
- (t) "University" means the Mizoram State University established under this Act;
- (u) "University Grants Commission" means the Commission established under the University Grants Commission Act, 1956 (Central Act 3 of 1956).

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3. Establishment of the University.-

- (1) There shall be established a University by the name of "Mizoram State University" with power to acquire and hold property, movable and immovable, to transfer the same, to contract and do all other things necessary for the purpose of its establishment. The colleges or institutes to be clustered shall be notified by the Government from time to time as deemed necessary.
- (2) From the functioning of the University, the existing colleges and institutes so clustered shall cease to exist as a college or an institute, and shall be deemed to have been converted into, and function as a University. The existing properties, land, and buildings of these institutions shall vest with the Mizoram State University.
- (3) The existing bank balances, bank accounts of such colleges and institutions shall be the property of Mizoram State University.
- (4) All aspects of teaching and research shall be discussed and decided by the University.
- (5) The headquarters of the University shall be at Aizawl.
- (6) From the functioning of the University, all other existing Government colleges are deemed to have been converted into Constituent Colleges of the University.
- (7) After the functioning of the University, any college or institution applying for affiliation to the University shall satisfy the statutes and ordinance of the University.

4. Jurisdiction.-

Save as otherwise provided in this Act, the powers of the University conferred under this Act shall extend to the areas of the territorial jurisdiction of the State of Mizoram.

5. Legal Entity of the University.-

- (1) Chancellor, Pro-Chancellor, the Vice-Chancellor, the Pro-Vice Chancellor and the members of the Court, the University Council, the Academic Council and all persons who may hereafter become such officers or members, so long as they continue to hold such office or membership, shall constitute a body corporate by the name of "Mizoram State University".
- (2) The University shall have perpetual succession and a common seal, and shall sue and be sued by the said name.

6. Objects of the University.-

The objects of the University shall be: -

- (1) to provide access to quality higher education through teaching, research, extension programmes and providing employable skills in such branches of learning as it may deem fit to learners;
- (2) to promote inclusive and equitable education by encouraging holistic multidisciplinary platforms.
- (3) to take measure for focusing on research and innovations through start-up incubation centres, technology development centres, centres in frontier research, industry-academic linkages and inter-disciplinary studies; and
- (4) to pay special attention to the improvement of the socio-economic conditions and welfare of the people in Mizoram and their intellectual, academic and cultural development.

7. Powers of the University.-

The University shall have the following powers and functions, namely:-

- (1) to provide for instruction (including online and distance learning courses) in such branches of learning as the University may deem fit and to make provision for research and for the advancement and dissemination of knowledge.
- (2) to hold examinations and grant and confer degrees, diplomas, certificates or other academic distinctions on the basis of evaluation or any other method of testing under the conditions laid down in the statutes, ordinances and regulations, and to deprive of any such degrees, diplomas, certificates or other distinctions granted or conferred by the University for good and sufficient cause.
- (3) to organise and to undertake extramural studies, training and extension services.
- (4) to confer honorary degrees or other distinctions in the manner laid down in the statutes.
- (5) to grant such diplomas to and to provide such lectures and instructions for persons not being on the rolls of the University as the University may determine.
- (6) to co-operate with other universities and authorities in such a manner and for such as the University may determine.
- (7) to propose such teaching, administrative and other posts as the University may deem necessary from time to time and to make appointments thereto, with the prior approval of the Government.
- (8) to institute Principalships, Professorships, Associate Professorships, Assistant Professorships and any other teaching posts required by the University.
- (9) to institute and award fellowships, scholarships, studentships, medals and prizes in accordance with the statutes and regulations.
- (10) to recognise and affiliate colleges and other institutions not maintained by the University and to withdraw such recognition for good and sufficient cause.
- (11) to inspect constituent, autonomous and affiliated colleges, other institutions and places approved by the University for the residence of students.
- (12) to demand and receive payments of such fees and other charges as may be authorized by the ordinances and regulations.
- (13) to determine standards of admission to the University, which may include examination, evaluation or any other method of testing.
- (14) to obtain grants and loans in furtherance of the objects of the University with prior approval of the Government.
- (15) to supervise and control the residence and discipline students of the University or of colleges and other institutions admitted or affiliated to it and to make arrangements for promoting their health and general welfare.
- (16) to regulate and enforce discipline among the employees, and to take such disciplinary measures in this regard as may be deemed by the University to be necessary.
- (17) to endeavor for creation of resources and put the available resources including human and infrastructural assets to optimal utilization.
- (18) to do such other acts and things, whether incidental to the powers aforesaid or not, as may be required in order to further the objects of the University.

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8. University open to all classes, castes and creeds.-

The University shall be open to all persons irrespective of sex, caste, class or creed and it shall not be lawful for a University to adopt or impose on any person any test whatsoever of religious belief or profession in order to entitle him to a certificate, diploma or degree of the University, or to serve as a teacher or to hold any office in the University, or to enjoy or exercise any privileges thereof, except where such test is specially prescribed by the statutes, or, in respect of any particular benefaction accepted by the University, where such test is made a condition thereof by any testamentary or other instrument creating such benefaction.

9. Heads of the University.-

- (1) Chancellor.-
 - (a) The Chief Minister of the State shall be the Chancellor of the University. He shall be the Head of University and shall, when present, preside at the meetings of the University Council and at the convocations of University;
 - (b) Every proposal for the conferment of any honorary degree shall be subject to the confirmation of the Chancellor;
 - (c) The Chancellor shall have such powers as may be conferred on him by or under the provision of this Act or statutes of the University;
 - (d) The Chancellor may delegate to the Vice Chancellor such of his powers under this Act or statutes of the University, as he may specify.
- (2) The Pro-Chancellor.-
 - (a) The Minister in charge for Higher and Technical Education of the State shall be the ex-officio Pro-Chancellor of the University;
 - (b) The Pro-Chancellor shall have such powers as may be conferred on him by the Chancellor.

10. Officers of the University.-

The following shall be the officers of the University, namely:-

- (1) the Vice-Chancellor;
- (2) the Registrar;
- (3) the Finance Officer;
- (4) the Librarian;
- (5) the Controller of Examinations:
- (6) the Deans of Schools; and
- (7) such officers as may be declared by the statutes to be Officers of the University.

11. The Vice-Chancellor.-

- (1) The Vice-Chancellor shall be appointed by the Governor of Mizoram in such manner and on such terms and conditions of service as may be prescribed by the Statutes.
- (2) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of all the authorities of the University.
- (3) The Vice-Chancellor shall, when present, in the absence of the Chancellor, preside at the

meetings of the University Council and at the convocations of the University. The Vice-Chancellor may, if he is of opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act and shall report to such authority the action taken by him on such matter:

Provided that if the authority concerned is of opinion that such action ought not to have been taken, it may refer the matter to the Chancellor whose decision thereon shall be final:

Provided further that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section shall have the right to appeal against such action to the University Council within forty five days from the date on which decision on such action is communicated to him and there upon the University Council may confirm, modify or reverse the action taken by the Vice-Chancellor:

Provided also that the University Council may entertain the appeal after the expiry of the

Provided also that the University Council may entertain the appeal after the expiry of the said period, if it is satisfied that the appellant had sufficient cause for not preferring the appeal in time.

- (4) The Vice-Chancellor, if he is of the opinion that any decision of any authority of the University is beyond the powers of the authority conferred by the provisions of this Act, the statutes or the ordinances or that any decision taken is not in the interest of the University, may ask the authority concerned to review its decision within sixty days of such decision and if the authority refuses to review the decision either in whole or in part or no decision is taken by it within the said period of sixty days, the matter shall be referred to the Chancellor whose decision thereon shall be final.
- (5) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be prescribed by the statutes or the ordinances.
- **12.** The mode and manner of appointments, powers and duties of other officers other than the Vice Chancellor, namely Registrar, Finance Officer, Librarian, Controller of Examination and Deans of Schools shall be as maybe prescribed by the statutes.

13. Other Officers.-

The manner of appointment and powers and duties of the other officers including Pro-Vice Chancellor of the University may be prescribed by the statutes.

14. Authorities of the University.-

The following shall be the authorities of the University: -

- (1) the Court;
- (2) the University Council;
- (3) the Academic Council:
- (4) the School Boards:
- (5) the Finance Committee;
- (6) the College Development Council; and
- (7) such other authorities as may be declared by the statutes to be the authorities of the University.

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15. Constitution of Court.-

- (1) The constitution of Court and the term of office of its members shall be prescribed by the statutes.
- (2) Subject to the provisions of this Act, the Court shall have the following powers and functions, namely: -
 - (a) to review, from time to time, the broad policies and programmes of the University and to suggest measures for the improvement and development of the University;
 - (b) to consider and pass resolutions on the annual report and the annual accounts of the University and the audit report on such accounts;
 - (c) to advise the Chancellor of the University in respect of any matter which may be referred to it for advice; and
 - (d) to perform such other functions as may be prescribed by the statutes.
- (3) When a person ceases to be a member of the Court, he shall cease to be a member of any of the committees of the University of which he may happen to be a member by virtue of the membership of the Court.

16. The University Council.-

- (1) Subject to the provisions of this Act, the University Council may be constituted as per statutes of the University. The term of office of its members and its powers and functions shall be prescribed by the statutes.
- (2) The University Council shall be the principal executive body of the University.
- (3) It shall exercise all other powers of the University of which no specific provisions have been made in this Act or in the statutes.
- (4) When a person ceases to be a member of the University Council, he shall cease to be a member of any of the committees of the University of which he may happen to be a member by virtue of the membership of the University Council:
 - Provided that such number of members as may be prescribed by the statutes shall be from the among members of the Court.

17. The Academic Council.-

- (1) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the statutes and the ordinances, co-ordinate and exercise general supervision over the academic policies of the University.
- (2) The constitution of the Academic Council, the term of office of its members and its powers and functions shall be prescribed by the statutes.
- (3) When a person ceases to be a member of the Academic Council, he shall cease to be a member of any of the committees of the University of which he may happen to be a member by virtue of the membership of the Academic Council.

18. The College Development Council.-

- (1) The College Development Council shall be responsible for admitting Colleges to the privileges of the University.
- (2) The constitution of the College Development Council, the term of office of its members and its powers and functions shall be prescribed by the statutes.

(3) When a person ceases to be a member of the College Development Council, he shall cease to be a member of any of the committees of the University of which he may happen to be a member by virtue of the membership of the College Development Council.

19. The School Boards.-

- (1) The constitution, powers and functions of the School Boards shall be prescribed by the statutes.
- (2) When a person ceases to be a member of a School Board, he shall cease to be a member of any of the committees of the University of which he may happen to be a member by virtue of the membership in the concerned Board.

20. The Boards of Post Graduate Studies.-

The constitution, powers and functions of the Boards of Post Graduate Studies shall be prescribed by the Statutes.

21. The Boards of Under Graduate Studies.-

The constitution, powers and functions of the Boards of Under Graduate Studies shall be prescribed by the statutes.

22. The Finance Committee.-

- (1) The constitution, powers and functions of the Finance Committee shall be prescribed by the statutes.
- (2) When a person ceases to be a member of the Finance Committee, he shall cease to be a member of any of the committees of the University of which he may happen to be a member by virtue of the membership of the Finance Committee.

23. Other Authorities of the University.-

The constitution, powers and functions of other authorities, as may be declared by the Statutes to be the authorities of the University, shall be prescribed by the statutes.

24. Power to make Statutes of the University.-

Subject to the provisions of this Act, the statutes of the University may provide for all or any of the following matters, namely: -

- (1) the constitution, powers and functions of authorities and other bodies of the University, as may be constituted from time to time.
- (2) the appointment and continuance in office of the members of the said authorities and bodies, the filling up of vacancies of members, and all other matters relating to those authorities and other bodies for which it may be necessary or desirable to provide.
- (3) the appointment, powers and duties of the officers of the University and their emoluments.
- (4) the appointment of teachers and other academic staff of the University, their emoluments and conditions of service shall be as prescribed by the regulations of University Grants Commission and as amended from time to time.
- (5) the appointment of teachers, academic staff working in any other University or organisation for a specific period for undertaking a joint project.
- (6) the conditions of service of other employees of the University shall be governed by such rules as adopted by the State Government.

- (7) the principles governing the seniority of service of the employees of the University.
- (8) the procedure for arbitration in cases of any dispute against the University.
- (9) the procedure for appeal to the University Council by any employee or student against the action of any officer or authority of the University.
- (10) the establishment and abolition of Schools, Departments, Centres, Colleges and Institutions.
- (11) granting and the conferment of degrees, honorary degrees, diploma and certificates or other academic distinctions.
- (12) the withdrawal of degrees, diplomas, certificates and other academic distinctions.
- (13) the conditions under which Colleges and Institutions may be admitted to the privileges of the University and the withdrawal of such privileges.
- (14) the management of Colleges and Institutions affiliated under the University.
- (15) the delegation of powers vested in the authorities or officers of the University.
- (16) all other matters, which by this Act, are to be or may be prescribed by the statutes.

25. Procedure for Framing of statutes.-

- (1) Subject to the provision of this Act, and with the approval of the Court, the University Council may make statutes for the purpose of carrying out the provisions of this Act, and in respect of all matters which are required to be or may be provided for by the statutes.
- (2) The draft statutes or draft amendments may be approved or amended or rejected by the Court in the manner hereinafter provided that no draft statutes or draft amendments to Statutes with financial implications shall be amended without further reference to the University Council:
 - Provided that the University Council shall not make amend or repeal any statutes affecting the status, powers or constitution of any authority of the University until such authority has been given an opportunity of expressing an opinion in writing on the proposed changes, and any opinion so expressed shall be considered by the University Council.
- (3) Every new statutes or addition to the statutes or any amendment or repeal of a statute shall require the assent of the Chancellor who may assent thereto or withhold assent or remit to the University Council for re-consideration.
- (4) A new statute or a statutes amending or repealing an existing statute shall have no validity unless it has been assented to by the Chancellor.
- (5) Any member of the Court may propose to the University Council the draft of any statutes, and the University Council shall submit such proposed draft to the Court with its comments.
- (6) Notwithstanding anything contained in the foregoing sub-sections, the Chancellor may direct the University to make provisions in the statutes in respect of any matter specified by him and if the University Council is unable to implement such direction within sixty days of its receipt, the Chancellor may, after considering the reasons, if any, communicated by the University Council for its inability to comply with such direction, make or amend statutes suitably.

26. Power to make ordinances of the University.-

Subject to the provisions of this Act, and with the approval of the Court, the University Council may make ordinances of the University consistent with this Act which may provide for all or any of the following matters, namely: -

- (1) the admission of students to the University and their enrolment as such.
- (2) the courses of study to be laid down for all degrees, diplomas and certificates of the University.
- (3) the medium of instruction and examination.
- (4) the award of degrees, diplomas, certificates and other academic distinctions, qualifications for the same and the means to be taken relating to the granting and obtaining of the same.
- (5) the fees to be charged for courses of study in the University and for admission to the examinations, degrees and diplomas of the University.
- (6) the institution and conditions for award of fellowships, scholarships, studentships, medals and prizes.
- (7) recognition of hostels.
- (8) the formation of Departments of teaching in the Faculties.
- (9) the conduct of examinations, including the term of office and manner of appointment and the duties of examining bodies, examiners and moderators.
- (10) the conditions of residence of the students of the University.
- (11) the special arrangements, if any, which may be made for the residence, discipline and teaching of women students and the prescribing of special courses of studies.
- (12) the establishment of Centres of Studies, Boards of Studies, Specialised Laboratories and other Committees.
- (13) the manner of co-operation and collaboration with other Universities, institutions and other agencies including learned bodies or associations.
- (14) the creation, composition and functions of any other body which is considered necessary for improving the academic life of the University.
- (15) the supervision of management of Colleges and Institutions admitted to the privileges of the University.
- (16) all other matters which by this Act or the statutes, are to be or may be, provided for by the ordinances.

27. Power to make regulations.-

The University Council may make regulations, consistent with this Act, the statutes and the ordinances for the conduct of their own business and that of the Committees, if any, appointed by them and not provided for by this Act, the statutes or the ordinances.

28. Annual Report.-

(1) The annual report of the University shall be prepared at the close of a financial year under the direction of the University Council, which shall include, among other matters, the steps taken by the University towards the fulfilment of its objects and shall be submitted to the Court on such date as may be prescribed by the statutes and the Court

- shall consider the report in its annual meeting.
- (2) The Court shall submit the annual report to the Chancellor along with its comments, if any.
- (3) A copy of the annual report, as prepared under sub-section (1), shall also be submitted to the Government, which shall, as soon as may be, cause the same to be laid before the State Legislative Assembly.

29. Annual Accounts.-

- (1) The annual accounts and balance-sheet of the University shall be prepared under the directions of the University Council and shall, once at least every year and at intervals of not more than fifteen months, be audited by Accountant General of Mizoram or by such persons as he may authorise in this behalf.
- (2) A copy of the annual accounts together with the audit report thereon shall be submitted to the Court and the Chancellor along with the observations of the University Council.
- (3) Any observations made by the Chancellor on the annual accounts shall be brought to the notice of the Court and the observations of the Court, if any, shall, after being considered by the University Council, be submitted to the Chancellor.
- (4) A copy of the annual accounts together with the audit report as submitted to the Chancellor, shall also be submitted to the Government, which shall, as soon as may be, cause the same to be laid before State Legislative Assembly.
- (5) The audited annual accounts shall be laid before State Legislative Assembly.

30. Returns and Information.-

The University shall furnish to the Government such returns or other information with respect to its property or activities as the Government may, from time to time, require.

31. Transfer of Services of employees of clustered colleges.-

- (1) A person who, immediately before the functioning of the University, is holding or discharging the duties of any sanction post or office in connection with the affairs of higher education in the concerned government college or institution, shall be deemed to have been transferred to the services of the Mizoram State University on the terms and conditions and to the rights and privileges as to pension, gratuity, provident fund and other matters as he would have enjoyed under his existing service condition in the Government.
- (2) Any dispute between a person referred to in sub-section (1) and the University shall, at the request of such person, be referred to a Tribunal of Arbitration consisting of such members as provided in sub-section(2) of section 32 and the provisions of sub-sections (2), (3), and (4) of section 32 shall, as far as may be, apply to a reference made under this sub-section.

32. Conditions of Service of Employees.-

(1) Every employee of the University shall be appointed under a written contract, which shall be lodged with the University and a copy of which shall be furnished to the employee concerned.

- (2) Any dispute arising out of the contract between the University and any employee shall, at the request of the employee, be referred to a Tribunal of Arbitration consisting of one member appointed by the University Council, one member nominated by the employee concerned and an employee appointed by the Chancellor.
- (3) The decision of the Tribunal shall be final and binding.
- (4) The procedure for regulating the work of the Tribunal shall be prescribed by the statutes.

33. Procedure of Appeal and Arbitration in Disciplinary Cases against Students.-

Any student or candidate for an examination whose name has been removed from the rolls of the University by resolution of the Disciplinary Committee and who has been debarred from appearing at the examinations of the University for more than one year, may, within fifteen days of the date of receipt of such order of removal from the roll of the University issued on the basis of such resolution appeal to the University Council and the University Council may confirm, modify or reverse the decision of the Disciplinary Committee.

Explanation:- For the purpose of this section, Disciplinary Committee means a Committee constituted under the Chairmanship of the Vice-Chancellor.

34. Right to Appeal.-

Every employee or student of the University or of a College or institute maintained by the University or admitted to its privileges shall, notwithstanding anything contained in this Act, have a right to appeal within such time as may be prescribed by the statutes, to the University Council against the decision of any officer or authority of the University or of the Principal or the management of any College or an Institute, as the case may be, and thereupon the University Council may confirm, modify or reverse the decision appealed against.

35. Filling of Casual Vacancies.-

- (1) All casual vacancies among the members of any Authority or other body of the University (other than ex officio members) shall be filled, as soon as may be, by the person or body who appoints, elects or co-opts the member whose place has become vacant and person appointed, elected or co-opted to a casual vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills would have been a member.
- (2) A person, during the time of establishment of Mizoram State University, who is a member of an Authority or serving as member of a Committee in Mizoram University as a representative of another body whether of Mizoram University or an affiliated college or outside, shall continue to be a member of the body by which he was appointed or elected and thereafter till his successor is duly appointed.

36. Proceedings of University Authorities or Bodies not invalidated by Vacancies.-

No act or proceedings of any authority or other body of the University shall be invalid merely by reason of the existence of a vacancy or vacancies among its members, or by reason of some person having taken part in the proceedings who is subsequently found not entitled to do so.

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37. Protection of Action taken in Good Faith.-

No suit or other legal proceedings shall lie against any officer or other employee of the University for anything which is in good faith done or intended to be done in pursuance of any of the provisions of this Act, the statutes or the ordinances.

38. Approval of the Government.-

Notwithstanding anything contained in the foregoing section, any re-organization or alteration in structure, pattern or medium of education concerning the University shall require the previous approval of the Government.

39. Mode of Proof of University Record.-

A copy of any receipt, application, notice, order, proceeding, resolution of any authority or Committee of the University, or other documents in possession of the University, or any entry in any register duly maintained by the University, if certified by the Registrar, shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, resolution, or documents or the existence of entry in the register and shall be admitted as evidence of the matters and transactions therein where the original thereof would, if produced, have been admissible in evidence, notwithstanding anything contained in Bharatiya Sakshya Adhiniyam, 2023 or in any other law for the time being in force.

40. Transitional Provisions.-

Notwithstanding anything contained in this Act and the Statutes: -

- (1) the Governor of the State shall, within such time as may be deemed sufficient after the commencement of this Act, appoint the first Vice-Chancellor, the first Registrar, the first Controller of Examination, and the first Finance Officer in consultation with the Chancellor and Pro-Chancellor. For this purpose, a Search Committee shall be constituted consisting of four members of whom one member shall be the Secretary to the Government, Higher & Technical Education Department, who will be the chairman of the Search Committee, two members to be nominated from the Directorate of Higher & Technical Education Department, one of which shall be an academician and the fourth member shall be nominated by the Chancellor.
 - The first Vice-Chancellor, the first Registrar, the first Controller of Examination, and the first Finance Officer shall be appointed and each of the said officers shall hold office in such manner, term and on such conditions as may be specified by the Government.
- (2) the first Vice-Chancellor, shall, within a period of three months not exceeding six months from the date of his appointment as Vice Chancellor, may by notification direct, and with the assistance of a Committee consisting of not more than six members nominated by the Chancellor in consultation with Pro-Chancellor, cause the first statutes, the first ordinances, and the first regulation, which will come into force with effect from the date of such publication as if they were framed or made under the provisions of the Act relating to them.
- (3) the first Court and the first University Council shall consist of not more than twenty members and eleven members, respectively, which shall be notified by the Government on the recommendations of the Governor of the State and shall hold office for a term to be specified by the Government;

- (4) the first College Development Council shall consist of not more than ten members which shall be notified by the Government on the recommendations of the Governor of the State and shall hold office for a term to be specified by the Government;
- (5) the first Academic Council shall consist of not more than twenty -one members which shall be notified by the Government on the recommendations of the Governor of the State and shall hold office for a term to be specified by the Government:

 Provided that if any vacancy occurs in the above offices or authorities, the same shall be filled by appointment or nomination, as the case may be, by the Governor of the State, on the advice of the chancellor and the person so appointed or nominated shall hold office for so long as the officer or member in whose place he is appointed or nominated would have held office, if such vacancy had not occurred.
- (6) All sanctioned posts including vacant posts of the Government Colleges and the Institute so clustered are deemed to have been transferred to Mizoram State University with effect from the date and time to be specified by the Government.

41. Completion of Courses of studies in Colleges or Institutions Affiliated to the University.-

Notwithstanding anything contained in this Act, or in the statutes or the ordinances, any student of a College, Institution, School or Department, who, immediately before the admission of such College, Institution, School or Department, to the privileges of the University, was studying for a degree, diploma or certificate of Mizoram University, shall be permitted by the University, to complete his course for that degree, diploma or certificate, as the case may be, and the Mizoram State University and such College, Institution, School or Department, shall provide for the instructions and examination of such student in accordance with the syllabus of studies of Mizoram University.

42. Statutes, Ordinances and Regulations to be laid before State Legislative Assembly.-

- (1) Every statute, ordinance or regulation made under this Act shall be published in the Official Gazette.
- (2) Every statute, ordinance or regulation made under this Act shall be laid, as soon as may be after it is made, before a full session of State Legislative Assembly, and if the State Legislative Assembly agrees in making any modification in the statute, ordinance or regulation or if the State Legislative Assembly agrees that the statute, ordinance or regulation should not be made, the statute, ordinance or regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that statute, ordinance or regulation.

43. Interpretation.-

If any dispute arises as to the interpretation of any provisions of this Act, the interpretation given by the Chancellor shall be final and binding.

44. Power to Remove Difficulties.-

(1) If any difficulty arises as to the first constitution or reconstitution of any Authority of the University after the commencement of this Act, the Government may, by order published in the Official Gazette make such provisions, not inconsistent with the

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- provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty:
- Provided that no such order shall be made under this section after the expiry of three years from the functioning of the University.
- (2) Every order made under this section shall be, as soon as may be after it is made, be laid before the State Legislative Assembly.

Secretary, Law and Judicial Deptt. Govt. of Mizoram